

**DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)**

Minutes of the meeting of NC-VI held on 04.08.2011

Meeting No. 14/12 for the licensing year 2011-12 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 04.08.2011 under the Chairmanship of Ms. Shubhra, Jt. DGFT. Following officers were present in the meeting.

S.N	Name of the Officer	Designation	Department
2	Sh. S.K. Jain	D.O.	DIPP
3	Sh. A. K. Ojha	A.D.	MSME
4	Sh. C. Gangadharan	Dy. DG	DGFT
5	Sh. S.K. Panigrahi	E.O.	DGFT

Committee ratified the minutes of meeting No10/12,11/12 & 13/12 held on 21.7..2011. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007.

1	209 Case No.:7/21/85-ALC3/2010	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00075/AM11/	RLA File :03/94/040/00154/AM11/	Lic.No/Date:0310574340 14.05.2010	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments is awaited from MFPI. The MFPI may be reminded to expedite their comments and case may be placed before the committee on receipt of comments.			

2	210 Case No.:18/13/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00077/AM12/	RLA File :03/94/040/00134/AM12/	Lic.No/Date:0310631917 19.05.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments is awaited from MFPI. The MFPI may be reminded to expedite their comments and case may be placed before the committee on receipt of comments.			

3	211 Case No.:19/13/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00078/AM12/	RLA File :03/94/040/00133/AM12/	Lic.No/Date:0310631921 19.05.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments is awaited from MFPI. The MFPI may be reminded to expedite their comments and case may be placed before the committee on receipt of comments			

4	212 Case No.:7/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee noted that comments is awaited from MFPI. The committee deferred the case and directed to call for the following information from the Firm :- “.Breakup of the export products detail i.e pastry's weight and vegetables weight, per kg of vegetable spring rolls “			

5	213 Case No.:13/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00114/AM11/	RLA File :34/24/040/00094/AM11/	Lic.No/Date:3410027573 27.07.2010	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee noted that comments is awaited from MFPI. The committee deferred the case and directed to call for the following information from the Firm : “ Breakup of the export products i.e pastry's weight and vegetables weight, per kg of vegetable spring roll”.			

6	214 Case No.:17/13/85-ALC3/2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00076/AM12/	RLA File :03/94/040/00272/AM12/	Lic.No/Date:0310638501 24.06.2011	Deferred
	Fixation of adhoc norms under para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Dept. of C&PC. The Dept. of C&PC may be reminded and case may be placed before the committee on receipt of comments			

7	215 Case No.:15/13/85-ALC3/2011	Party Name:ACG ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00074/AM12/	RLA File :03/94/040/00269/AM12/	Lic.No/Date:0310638506 24.06.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Dept. of C&PC. The Dept of C&PC may be reminded and case may be placed before the committee on receipt of comments			

8	216 Case No.:3/37/85-ALC3/2010	Party Name:WRIGLEY INDIA PVT LTD.,	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00171/AM11/	RLA File :07/24/040/00337/AM11/	Lic.No/Date:0710075729 30.11.2010	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The committee felt that the manufacturing process needs to be understood and a team may visit the factory to gain			

knowledge of the process involved so as to recommend suitable norms. The MFPI may be reminded and case may be placed before the committee on receipt of comments

9	217 Case No.:3/5/85-ALC3/2011	Party Name:SPARTAN SPORTS INDUSTRIES,	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00021/AM12/	RLA File :30/24/040/00008/AM12/	Lic.No/Date:3010074615 28.04.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The MFPI may be reminded and case may be placed before the committee on receipt of comments			

10	218 Case No.:10/4/85-ALC3/2011	Party Name:KRYSTAL COLLOIDSPVT. LTD.	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00010/AM12/	RLA File :03/94/040/01134/AM11/	Lic.No/Date:0310628049 26.04.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The MFPI may be reminded and case may also be referred to MSME for their comments. To be placed before the committee on receipt of comments			

11	219 Case No.:3/28/85-ALC3/2010	Party Name:ALKALOIDS CORPORATION	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00104/AM11/	RLA File :02/24/040/00136/AM11/	Lic.No/Date:0210150238 08.11.2010	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			

	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from AYUSH. The AYUSH may be reminded and case may be placed before the committee on receipt of comments			
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12	220 Case No.:1/6/85-ALC3/2011	Party Name:PREMIER DISTILLERIES PRIVATE LIMITED.,	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00023/AM12/	RLA File :25/24/040/00003/AM12/	Lic.No/Date:2510003239 11.05.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The MFPI may be reminded and case may be placed before the committee on receipt of comments			

13	221 Case No.:11/4/85-ALC3/2011	Party Name:GELTEC PRIVATE LIMITED	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00011/AM12/	RLA File :03/94/040/00022/AM12/	Lic.No/Date:0310628064 26.04.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. . The committee decided to defer the case as comments are awaited from Dept. of C&PC. The Dept. of C&PC may be reminded and case may be placed before the committee on receipt of comments			

14	222 Case No.:18/4/85-ALC3/2011	Party Name:SARDA STARCH (P) LTD.,	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00018/AM12/	RLA File :03/95/040/00125/AM11/	Lic.No/Date:0310613336 31.01.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The MFPI may be reminded and case may be placed before the committee on receipt of comments			

15	223 Case No.:1/34/85-ALC3/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00141/AM11/	RLA File :04/24/040/00242/AM11/	Lic.No/Date:0410119805 14.12.2010	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from Dept. of pharmaceuticals & MSME. The Dept. of pharmaceuticals & MSME may be reminded and case may be placed before the committee on receipt of comments			

16	224 Case No.:12/4/85-ALC3/2011	Party Name:NV DISTILLIERIES & BREWERIES PVT LTD	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00012/AM12/	RLA File :05/24/040/00035/AM12/	Lic.No/Date:0510289570 04.05.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee decided to defer the case as comments are awaited from MFPI. The MFPI may be reminded and case may be placed before the committee on receipt of comments			

17	225 Case No.:1/45/85-ALC3/2010	Party Name:SPACEWOOD FURNISHERS (P)LTD.,	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:																		
	HQ File :01/85/050/00185/AM11/	RLA File :03/95/040/00560/AM09/	Lic.No/Date:0310623363 25.03.2011	Approved																		
Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.																						
The case was considered by the committee as per agenda. The committee noted the comments furnished by the Dept. of C&PC vide their letter no 46011/80/2007-PC-II dated 20.7.2011. As per the written comments committee approved the case as under :-																						
<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td rowspan="6">18 MM PVC FOLDED DOORS/ SHUTTERS.</td><td rowspan="6">1 Sq. Meter</td><td>1.18 MM PLAIN MDF BOARD</td><td>1.100 sq..Meter</td></tr><tr><td>2.BASE PAPER(80-100 GSM)</td><td>1.05 sq Meter</td></tr><tr><td>3.PVC FOIL/POLY VINYL CHLORIDE SHEET.</td><td>1.50 sq.Meter</td></tr><tr><td>4.PARA FORMALDEHYDE</td><td>0.1040 K.G</td></tr><tr><td>5.MELAMINE</td><td>0.0657 K.G</td></tr><tr><td>6.POLYURETHANE GLUE</td><td>0.100 K.G</td></tr></table>					Export Item	Qty.	Import Item	Qty.	18 MM PVC FOLDED DOORS/ SHUTTERS.	1 Sq. Meter	1.18 MM PLAIN MDF BOARD	1.100 sq..Meter	2.BASE PAPER(80-100 GSM)	1.05 sq Meter	3.PVC FOIL/POLY VINYL CHLORIDE SHEET.	1.50 sq.Meter	4.PARA FORMALDEHYDE	0.1040 K.G	5.MELAMINE	0.0657 K.G	6.POLYURETHANE GLUE	0.100 K.G
Export Item	Qty.	Import Item	Qty.																			
18 MM PVC FOLDED DOORS/ SHUTTERS.	1 Sq. Meter	1.18 MM PLAIN MDF BOARD	1.100 sq..Meter																			
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		5.MELAMINE	0.0657 K.G																			
		6.POLYURETHANE GLUE	0.100 K.G																			
RA may take consequential action as per policy /procedure																						

18	226 Case No.:7/9/85-ALC3/2011	Party Name:MARINE CHEMICALS,	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:								
	HQ File :01/85/050/00045/AM12/	RLA File :10/24/040/00002/AM12/	Lic.No/Date:1010043059 13.05.2011	Approved								
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.											
	The case was considered by the committee as per agenda. The committee noted that Dept. of Biotechnology has furnished their comments vide their letter No. BT/IL/05/343/201-PID dated 13.07.2011 allowing wastage of 10% on imported items for a similar case no 175 approved by norms committee meeting held on 21.7.2011. On the basis of above stated comments , the committee decided to ratify the norms as under:- <table><tr><td>Export Item</td><td>Qty.</td><td>Import</td><td>Qty.</td></tr><tr><td>AGAR AGAR STRIPS/POWDER GRADE FOOD / MICROBIOLOGICAL / BACTERIOLOGICAL / PHARMA</td><td>10893.600KG</td><td>AGAR AGAR COMMERCIAL GRADE STRIPS</td><td>12000.00KG</td></tr></table> RA may take consequential action as per policy/procedure.				Export Item	Qty.	Import	Qty.	AGAR AGAR STRIPS/POWDER GRADE FOOD / MICROBIOLOGICAL / BACTERIOLOGICAL / PHARMA	10893.600KG	AGAR AGAR COMMERCIAL GRADE STRIPS	12000.00KG
Export Item	Qty.	Import	Qty.									
AGAR AGAR STRIPS/POWDER GRADE FOOD / MICROBIOLOGICAL / BACTERIOLOGICAL / PHARMA	10893.600KG	AGAR AGAR COMMERCIAL GRADE STRIPS	12000.00KG									

19	227 Case No.:20/13/85-ALC3/2011	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00079/AM12/	RLA File :02/24/040/00053/AM12/	Lic.No/Date:0210160714 20.06.2011	Deferred
Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.				
The case was considered by the committee as per agenda. The committee noted that hard copy of the application is not received from RA Kolkatta. It is decided to defer the case and call for the hard copy of the application, seek comments from the concerned Technical Authority.				

20	228	Party Name:THE NATIONAL INDUSTRIAL CORPN. LTD., N. DELHI	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/024/AM11	RLA File :05/24/040/00053/AM11/	Lic.No/Date:0510264155 12.05.2010	Deferred
Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.				
The case was considered by the committee as per agenda. The committee noted that comments is awaited from the MFPI. The committee decided to defer the case and call the firm for PH on 25.8.2011. The following information may also be called for from the Firm i.e i. The manufacturing process of exported items as mentioned in the application ii. Description & Quantity of import items iii. Description and Quantity of indigenous materials used in the manufacture of export product				

21	229	Party Name:USHODAYA ENTERPRISES PVT. LTD	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/162/148/AM11	Modification of SION appearing at Sl. No. E-126 for export of Vegetable Pickles in Oil/Mixed Pickles in Oil		Deferred
The case was considered by the committee as per agenda. The committee decided to defer the case and noted that consumption / production data of minimum 3 other manufactures are awaited from APEDA , on receipt of the same case may be placed before the committee.				

22	230 Case No.:22/36/85-ALC3/2010	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00167/AM11/	RLA File :03/94/040/00644/AM11/	Lic.No/Date:0310599271 28.10.2010	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the MFPI vide their letter no 3/GDFT/ 2011 dated 27.7.2011 and observed that, comments are not specific to input items i.e cocoa paste (mass / liquor) therefore decided to defer the case and to re- listed on 25.8.2011			

23	231 Case No.:16/13/85-ALC3/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:
	HQ File :01/85/050/00075/AM12/	RLA File :03/94/040/00221/AM12/	Lic.No/Date:0310636348 15.06.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the MFPI vide their letter no 3/GDFT/ 2011 dated 27.7.2011 and observed that, comments are not specific to input items i.e cocoa paste (mass / liquor) therefore decided to defer the case and to be listed on 25.8.2011			

232	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status:	
24	HQ File :01/85/050/00015/AM12/	RLA File :03/94/040/00881/AM11/	Lic.No/Date:0310610482 11.01.2011	Deferred
	Fixation of adhoc norms under Para 4.7 of HBP, Vol.I.			
	The case was considered by the committee as per agenda. The committee noted the comments furnished by the MFPI vide their letter no 3/GDFT/ 2011 dated 27.7.2011 and observed that, comments are not specific to input items i.e cocoa paste (mass / liquor) therefore decided to defer the case and to be listed on 25.8.2011			

25	233	Party Name:JAIN IRRIGATION SYSTEMS LTD., JALGAON	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status: Deferred
	HQ File :01/85162/0051/AM12	Fixation of SION for export product ‘ DEHYDRATED ONION in different cuts Kibbled/Minced/Granules/Powder/Sliced etc.		
	The case was considered by the committee as per agenda. The committee decided to seek comments of MFPI, MSME & Ministry of Agriculture and deferred the case The case may be considered on receipt of comments.			

26	234	Party Name:PARLE PRODUCTS PVT. LTD	Meet No/Date:14/85-ALC3/2011 04.08.2011	Status: Deferred
	HQ File :01/85162/085 & 86/AM12		Modification of SION appearing at Sl. No. E-1 & E-5	
	The case was considered by the committee as per agenda. The committee decided to defer the case for want of comments from MFPI & MSME. The case may be considered on receipt of the comments.			

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